

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF JANUARY, 2004

Original Application No.1606 of 2003

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Ashok Chandra, son of Shri R.P. Sharma, resident of Qr.No.T-10/A Railway Quarter, Railway Station Phulpur, district Allahabad.

.. Applicant

(By Adv: Shri Rajeshwar Yadav)

Versus

1. Union of India through the General manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway manager, Northern Railway, Hazratganj, Lucknow.
3. The Senior Divisional personnel Officer, Northern Railway, Hazratganj, Lucknow.

.. Respondents

(By Adv: Shri A.K.Gaur)

O R D E R

JUSTICE S.R.SINGH,V.C.

Heard Shri Rajeshwar Yadav learned counsel for the applicant and Shri A.K.Gaur learned counsel appearing for the respondents and perused the pleadings.

Impugned herein ^{is} the order dated 17.4.03 imposing penalty of reduction to a lower scale against the applicant, ^{is} the applicant ^{is} not disputed, has preferred an appeal against the order impugned herein and the appeal is still pending. It is true that more than six months have already elapsed since the filing of the

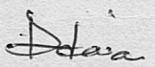
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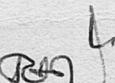
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appeal and the applicant could, therefore, prefer the OA, ^{but} ~~but~~ having regard to the facts and circumstances of the case, we dispose of the OA with the direction that the Appellate Authority, namely the Divisional Railway manager, Northern Railway, Hazratganj, Lucknow shall consider and dispose of the appeal by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

The OA stand disposed of with the above direction.
No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 12.1.2004

Uv/